

30/100
CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

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O.A/T.A No.....484/61.....

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SECTION OFFICER (Judl.)

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH:

ORDER SHEET

Application No. 484 /2001

Applicant(s) :-

K.M. Des

Respondent(s) :-

W.L. Sons

Advocate for the Applicant :- Mr. J.M. Choudhury
P. Katake

Advocate for the Respondent :- CSCL

Notes of the Registry	Date	Order of the Tribunal
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27.12.01 present : The Hon'ble Mr Justice D.N. Chowdhury, Vice-Chairman.

This is application in form C. F. for Rs. 50/- deposited

vide IP No. 08622/89

Dated 27/12/2001

Dy. Registrar

28.12.2001

Notices for Respondent were to be prepared and sent to the Office for issuing the same to the Respondent by Regd. A.P.O.

105

Order dtd 1/1/02
Communicated to the
Parties Counsel

105

Heard Mr J.M. Choudhury, learned senior counsel for the applicant.

Issue notice to show cause as to why this application shall not be admitted. Returnable by 1.1.2002.

Also issue notice to show cause as to why the interim order as prayed for shall not be granted. Returnable by 1.1.2002.

List on 1.1.2002 for admission.

In the meantime the Order No. DPAD 12001/5392/A.20014/1221/96 dated 13.12.2001 shall remain suspended till the returnable date.

Vice-Chairman

pg

1.1.02

List on 9.1.2002 to enable the respondents to submit its instructions. The interim order dated 27.12.2001 shall continue.

U.C. Usha

Member

Vice-Chairman

9.1.02 Pass over. List on 11.1.2002
for admission.

J.C.U. Shetty
Member

[Signature]
Vice-Chairman

mb

11.1.02 Present: Hon'ble Mr. Justice D.N. Choudhury, Vice-Chairman.
Hon'ble Mr. K.K. Sharma, Administrative Member.

This is an application assailing the action of the respondents in repatriating the applicant vide fax message dated 13.12.2001. By the aforesaid message the concerned Superintendents of Police were advised to relieve the applicant on repatriation.

The said order was passed sequel to an order of repatriation passed by the authority on 30.12.98. The order of repatriation was in fact assailed before this Bench in O.A. 181/2000. This Bench by judgment and order dated 3.4.2001 dismissed the application.

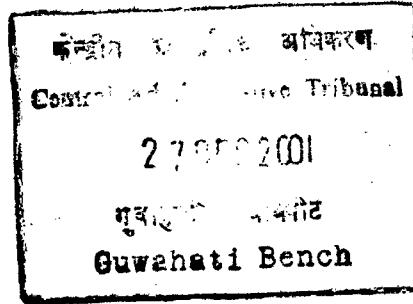
Mr. P. Kataki, learned counsel appearing for the applicant strenuously argued that the impugned action of the respondents repatriating the applicant is arbitrary, so much so, that the respondents failed to consider the case in the light of the circular dated 25.11.99 as directed by the Bench in O.A. No. 181/2000. Mr. Kataki, also contended that B.A. degree is not essential for absorption in view of the circular dated 25.11.99. As per the said circular a deputationist who has passed matriculation with 10 years service is also eligible to apply for the post of Inspector. Since the applicant fulfilled the qualification, he is entitled to be considered for the said post. The matter was already adjudicated upon. The circular referred to above was issued on 1999 and

contd/-

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Notes of the Registry	Date	Order of the Tribunal
	11.1.02	<p>the O.A. was decided in 2001. If the said circular was not brought to the attention of the Bench by the applicant that cannot be a ground for a fresh adjudicating upon the same subject already adjudicated upon. Since the case has already been adjudicated upon we are not inclined to entertain the application. Accordingly, the application is dismissed. No order as to costs.</p> <p><i>ICU Shar</i> Member</p> <p><i>[Signature]</i> Vice-Chairman</p> <p>mb</p>

Notes of the Registry	Date	Order of the Tribunal



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,

GUWAHATI BENCH: GUWAHATI.

(AN APPLICATION UNDER SECTION 19 OF THE CENTRAL ADMINISTRATIVE TRIBUNAL ACT, 1985.)

ORIGINAL APPLICATION NO. 484 OF 2001.

Sri Krishna Mangal Das

- Applicant.

- Versus-

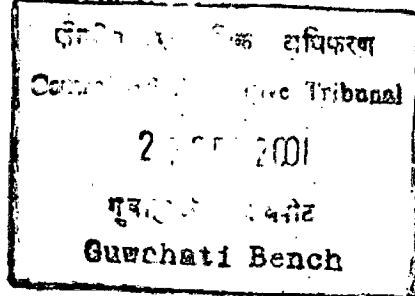
Union of India & Others.

- Respondents.

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Filed by -



Krishna Mangal Das
Filed by
Applicant
The const.
Ballal Hafiz
Araswali
27/12/01

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,

GUWAHATI BENCH, GUWAHATI.

(AN APPLICATION UNDER SECTION 19 OF THE CENTRAL
ADMINISTRATIVE TRIBUNAL ACT, 1985.)

ORIGINAL APPLICATION NO. 484 OF 2001

- B E T W E E N -

Sri Krishna Mangal Das,

Inspector of Central Bureau of Investigation,

Office of the Superintendent of Police, C.B.I.,

Guwahati Branch, Guwahati.

— APPLICANT.

- VERSUS -

1) The Union of India,

represented by-

The Secretary to the Government of India,

Ministry of Home Affairs,

New Delhi.

2) The Director,

Central Bureau of Investigation,

New Delhi.

3) The Deputy Inspector General of Police,

Central Bureau of Investigation,

Guwahati.

Cont.....2

4) The Superintendent of Police,
Central Bureau of Investigation,
Guwahati.

5) The State of Arunachal Pradesh,
represented by-
The Secretary to the Government of
Arunachal Pradesh, Department of Home,
Itanagar.

6) The Inspector General of Police,
Arunachal Pradesh,
Itanagar.

RESPONDENTS.

DETAILS OF THE APPLICATION :

1. PARTICULARS OF THE ORDER AGAINST WHICH
THE APPLICATION IS MADE :

This instant application is made against the
FAX message No.DPAD.12001/5392/A-20014/1221/96
dated 13.12.2001 repatriating the applicant
to his parent department on 31.12.2001 issued
under the signature of the Administrative
Officer(A), Central Bureau of Investigation,
New Delhi.

2. JURISDICTION OF THE TRIBUNAL:

The applicant declares that the subject matter of the instant application is within the jurisdiction of the Hon'ble Tribunal.

3. LIMITATION :

The applicant further declares that the application is within the limitation period prescribed under Section 21 of the Administrative Tribunal Act, 1985.

4. FACTS OF THE CASE :

The facts of the case in brief are given below:

4.1 That the applicant is a citizen of India and a permanent resident of Nagaon and, as such, he is entitled to all rights, privileges and protection guaranteed by the Constitution of India. The applicant is aged about years.

4.2 That the applicant passed B.A. Part-I Examination in the year 1975-76. He could not pursue his further academic career due to financial hardship. On 13th of March, 1978 he joined Arunachal Pradesh Police as an Assistant Sub Inspector and was posted to different places in the State of Arunachal Pradesh. In the month of August '83 the applicant was promoted as a Sub-Inspector of Police.

4.3

4.3 That the applicant states that he joined Central Bureau of Investigation on deputation on 7th of May, 1990 as an Inspector. In the year 1996, an option was called for for permanent absorption in Central Bureau of Investigation. The applicant exercised his option for absorption in C.B.I. in the year 1996. Thereafter, the Administrative Section of the Central Bureau of Investigation vide letter dated 20.6.97 had sent 8 names of Deputationist Inspectors posted at different branches for permanent absorption as Inspector in Central Bureau of Investigation. The name of the applicant figures at Serial No.3. Meanwhile, already 'No Objection Certificate' from the concerned Superintendent of Police was also obtained. Inspite of clearance from the concerned Superintendent of Police, the authority failed to consider the case of the applicant.

A copy of the letter dated 20.6.97 is
enclosed herewith and marked as Annexure-I

4.4 That the further case of the applicant is that the authority decided to repatriate the applicant to his parent department i.e. State Arunachal Pradesh Police and same was approved by the competent authority vide communication dated 30.12.98 and he was released from the said post on 7.1.99. But the applicant immediately approached the Hon'ble Gauhati High Court and obtained an interim order allowing him to continue the said post. Finally the matter came up before this Hon'ble Tribunal for final adjudication. This Hon'ble Tribunal, vide Order

dated 3rd of April, 2001 was pleased to dismiss the said application, however, did not preclude the respondents from considering the case of the applicant for absorption as per law, if not already considered.

A copy of the Judgment and Order dated 3.4.2001 in Original Application No. 181/2000 is enclosed herewith and marked as Annexure-II.

4.5 That the applicant states that in the said Judgment, this Hon'ble Tribunal did not come within the zone of consideration. It has been stated that the essential qualification for absorption in C.B.I. as Inspector is a Bachelor Degree from a recognised University. But since the applicant was not a Graduate, so his case could not be considered. But the fact remains that the C.B.I. vide Circular dated 25.11.99 laid down certain qualification for absorption in the case of Inspector of Police. In the said circular, it states that Inspectors of Police on deputation do not have inherent right of absorption, they can be taken for deputation in C.B.I. under deputation quota for a period of 5 years extendable upto maximum 5 years. It further states that the Inspector of Police who have completed maximum deputation period of 10 years, if not considered suitable for absorption, will be repatriated to their parent State/Cadre. According to essential qualification, it states

that the deputationists must possess a Bachelor Degree from a recognized University or equivalent standard with 3 years regular service in State or Central Public Organization, or Matriculation with minimum 10 years regular service in State or/ Central Public Organization. There are also other criteria which include good service records, minimum experience of 4 years in C.B.I., No Objection Certificate from the parent organization and No punishment during their deputation period in C.B.I. From the aforesaid guidelines, the qualification necessary for absorption as an Inspector has been relaxed. Instead of Bachelor Degree a Matriculate with minimum 10 years of regular service are also eligible for absorption. In that case, the applicant satisfies all the requisite qualifications since the applicant joined the Arunachal Pradesh Police in the year 1978 and before joining C.B.I. he has completed 12 years of service. The applicant also satisfies other requirements. Therefore, the contention of the respondents that the applicant does not possess the essential qualification is not tenable and same requires reconsideration.

A copy of the Circular dated 20.11.99 is enclosed herewith and marked as Annexure-III.

4.6 That the applicant begs to that that again vide Circular dated 13.9.2001, a fresh applications were

cont.....7

called for from the eligible deputationists/ Inspectors for absorption as Inspector in C.B.I. However, the applicant does not fall under the said circular since he has already completed 10 years of service as an Inspector i.e. the maximum tenure of 10 years in the year 2000 itself.

A copy of the Circular dated 13.9.2001 is enclosed herewith and marked as Annexure-IV.

4.7. That the applicant states that immediately after passing of the Judgment of the Hon'ble Tribunal on 3.4.2001, the applicant filed a representation before the Director of C.B.I., Respondent No.2, for considering his case for absorption in terms of the circular dated 25.11.99. A copy of the said representation was also forwarded to the Respondent No.3, Deputy Director (Admn) and the Additional Director of C.B.I, East Zone. The said representation was made on 2.5.2001.

A copy of the representation dt.2/5/2001 is enclosed herewith and marked as Annexure-V.

4.8. That the applicant states that even after expiry of maximum period of tenure of deputation, the respondent authority failed to consider the case of the applicant and vide FAX message dated 13.12.2001 decided to receive the

applicant on repatriation to his parent department on 31.12.2001.

A copy of the FAX message dt.13.12.2001 is enclosed herewith and marked as Annexure-VI.

4.9 That the applicant states that the applicant is presently investigating some two sensational cases; one, relates to murder of late R.K.Singh, the then Superintendent of Police, Tinsukia and the other relates to the investigation so directed by the Hon'ble High Court ~~for~~ in a Habeas Corpus application where Army Officers were involved. In fact, the Superintendent of Police, C.B.I. vide FAX message dated 24.12.2001 to the Deputy Director (Administration) C.B.I., New Delhi requested him to allow the applicant to retain in the Branch for a period of one month for smooth investigation of the cases. The said cases are in the crucial stage.

A copy of the FAX messaged dated 24.12.2001 is enclosed herewith and marked as Annex-VII.

4.10 That the applicant states that his wife had an accident and as a result, she sustained fractures in both the hands and she is not in a position to do any sort of household works and requires constant attention. Moreover, the eldest son of the applicant, Sri Bidyut Das is suffering from Paranoid Schizophrenia and he

was under treatment at Guwahati Psychiatric Hospital, Panjabari. In view of the medical treatment given to his eldest son Bidyut Das and also his wife is undergoing fracture, ~~task~~ it is rather not possible on the part of the applicant to join at Arunachal Pradesh at this stage.

Copies of the medical certificates with regard to treatments of the applicant's wife Mrs. Anima Das as well as of the son Bidyut Das are enclosed herewith and collectively marked as Annexure - VIII.

4.11. That the applicant submits that the Hon'ble Tribunal vide order dated 3.4.2001 in Original Application No.181/2000 directed the respondents to consider the case of the applicant as per law if not already considered. But the respondent authority did not consider the case of the applicant as per the Circular dated 25.11.99 inspite of the fact that he is qualified for absorption in the said post of Inspector as a deputationist. Therefore, under any circumstances, the order of repatriation issued vide Fax message dated 13.12.01 is bad in law and same is liable to be set aside and quashed.

4.12. That the applicant states that the respondent authorities have already issued circulars in respect of

absorption of the deputationists who have put minimum 5 years of service. So far as the applicant's case is concerned, his name has already been proposed for absorption as far back as on 20-6-97. Moreover, this Hon'ble Tribunal in the Judgment dated 3.4.2001 directed the respondents to consider the case of the applicant as per requirements of law. In that case, circular dated 25.11.99 shall have to be taken into consideration and, if that is done, the applicant is found to be ~~eligible~~ eligible for the post of Inspector. Moreover, the applicant during his service career had received number of awards from the department for successful investigation in some sensational cases which finally ended in conviction. No departmental proceeding whatsoever or any objection whatsoever have been raised by the Vigilance Department and, therefore, under any circumstances the applicant is entitled for absorption as an Inspector but the respondent authority did not consider the said guidelines and illegally and arbitrarily decided to repatriate the applicant to his parent department. This has been done inspite of the fact that the applicant has put more than 11 years of sincere and honest service to the Organization for upliftment of the integrity of the Organization. Thus, it seems that because of the sincere investigation done by the applicant in some sensational cases, it has offended some persons holding high offices, who want the applicant to be transferred from Investigation of those sensational cases, and as a result of the aforesaid

extraneous consideration, the impugned order of repatriation has been issued and, therefore, the said impugned order is liable to be set aside and quashed.

4.13 That the applicant submits that it is a fit case for interference by this Hon'ble tribunal and, therefore the impugned order of repatriation is liable to be set aside and quashed.

4.14 That this application is filed bona fide and in the interest of justice.

5. GROUNDS FOR RELIEF WITH LEGAL PROVISION:

5.1 For that the respondents did not consider the case of the applicant in light of the circular dated 25.11.99 as directed by the Hon'ble Tribunal in its Judgment and order dated 3.4.01 in Original Application No.181/2000 and, therefore, the impugned Fax message dated 13.12.01 is bad in law and same is liable to be set aside and quashed.

5.2 For that the contention of the respondents in Original Application No.181/2000 is that the applicant does not qualify for the post of Inspector since he is not a Graduate from a recognised University as required under the circular. But on perusal of the circular dated 25.11.99, it transpires that a deputationist who has passed matriculation with 10 years regular

service in the State or Central Public Organisation is also eligible to apply for the post of Inspector. In that case, the applicant is eligible for permanent absorption in C.B.I. as Inspector. In that view of the matter, there is total non-application of mind by the respondent authority and, as such, the order of repatriation is bad in law and same is liable to be set aside and quashed.

5.3 For that the Fax message dated 13.12.01 does not disclose any reason as to why the applicant has been repatriated to his parent department after putting more than 11 years of sincere service to the organisation. Thus the impugned order of repatriation has been passed arbitrarily without application of mind and, therefore, the same is liable to be set aside and quashed.

5.4 For that it is settled principle of law that the applicant does not have inherent right for absorption; it is a discretionary power whether to absorb him but the said discretion has been exercised judiciously and there is guidelines laid down for permanent absorption. In the instant case, it will appear that as far back as on 20.6.97, the name of the petitioner alongwith 7 others were proposed to be considered for absorption as an Inspector in C.B.I. Inspite of the fact that the applicant possesses all the requisite qualifications for permanent absorption but the

respondent authority did not consider the same and on flimsy ground rejected the candidature. Thus, it appears the respondent authority in malafide exercise of power has passed the impugned order of repatriation and, as such, same requires interference and, therefore liable to be set aside and quashed.

5.5 For that the applicant was investigating some sensational cases involving high ranking Army Officers. The said cases are at the crucial stage and it appears some officials do not want that the applicant should investigate those cases and, as a result, the applicant has been repatriated to his parent department. There is apparent malafide exercise of power by the respondent authority for some extraneous consideration for removing the applicant as an Investigating Officer of those cases in crucial stage and, therefore, the impugned order of repatriation is bad in law and same is liable to be set aside and quashed.

5.6 For that the Superintendent of Police, C.B.I., Guwahati has already taken up the matter before the Deputy Director (Admh.), C.B.I. for reconsidering the case of the applicant and, moreover, the applicant's family - his wife and his eldest son have been undergoing treatment at Guwahati and, therefore, under any circumstances, it would not be judicious and equitable to repatriate the applicant to Arunachal Pradesh and, therefore, the impugned order of repatriation is liable to be interfered with and same

is liable to be set aside and quashed.

5.7 For that in any view of the matter the action of the respondents is not sustainable and same is liable to be set aside and quashed.

The applicant craves the leave of the Hon'ble Tribunal to advance further grounds at the time of hearing of the instant application.

6. DETAILS OF REMEDIES EXHAUSTED :

That there is no other alternative and efficacious remedy available to the applicant except invoking the jurisdiction of this Hon'ble Tribunal under Section 19 of the Administrative Tribunal Act, 1985.

7. MATTERS NOT PREVIOUSLY FILED OR PENDING IN ANY OTHER COURT:

The applicant has already stated that this Hon'ble Tribunal in O.A.No.181/2000 disposed of vide Judgment and order dated 3.4.2001 the application filed by the applicant challenging the order of repatriation.

8. RELIEF SOUGHT FOR :

Under the facts and circumstances stated above, the applicant most respectfully prays that Your Lordships would be pleased to admit this application, call for the records of the case, issue Notice calling upon the respondents to show cause as to why the impugned order of repatriation issued vide Fax message dated 13.12.2001 should not

be set aside and quashed and further show cause as to why other reliefs as detailed below should not be given to the applicant and, after hearing both the parties as well as the causes shown by the respondent, would be pleased to ~~xx~~ grant the following reliefs to the applicant :-

- 8.1 To set aside and quash the Fax message dated 13.12.2001 repatriating the applicant to his parent Department;
- 8.2 To direct the respondent authority to consider the case of the applicant in pursuance of circular dated 25.11.99 for absorption as an Inspector;
- 8.3 To further direct the respondent authority to allow the applicant to appear the Screening Committee if any constituted for the purpose of appointment of deputationist as an Inspector;
- 8.4 Cost of the applicant ;
- 8.5 Any other reliefs to which the applicant is entitled as may be deemed fit and proper.

9. INTERIM ORDER PRAYED FOR:

The applicant prays pending disposal of this application Your Lordships /Hon'ble Tribunal would be pleased to stay the operation of the impugned Fax message dt. 13.12.2001 and allow the applicant to continue as an Inspector, C.B.I. at Guwahati and/or pass any other Interim order or orders as this Hon'ble Tribunal may deem fit and proper.

10. The application is filed through Advocate:

i. Shri J.M.Chaudhuri, Sr.Advocate,
ii. Shri P.Kataki, Advocate.

11. Particulars of I.P.O. :-

I.P.O. No. 28E 862289 to 28E 862294.

Date of Issue : 27-12-2001

Issued from : G.P.O.,Guwahati.

Payable at : Guwahati.

12. LIST OF ENCLOSURES :

As stated above.

-Verification ...

VERIFICATION

I, Sri Krishna Mangal Das, S/o Late Pona Ram Das, aged about 48 years, resident of Village Tetelisara P.O.Tetelisara, Kampur, District Nagaon, Assam do hereby solemnly verify that the statements made in paragraphs 1, 2, 3, 5, 6, 7, 8, 9/42^{4.1 and 4.2} are true to my knowledge, those made in paragraphs 4.3, 4.4, 4.5, 4.6, 4.7, 4.8/49^{4.10} are being matters of record are true to my information derived therefrom which I believe to be true and those made in paragraphs 4.11, 1/4.14^{4.14} are true to my legal advice and I have not suppressed any material facts.

And I sign this verification today on this the day of December, 2001.

Sri Krishna Mangal Das

Declarant.

520720

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Confidential

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Central Bureau of Investigation
Ad. I Section

Sub:- Absorption of Inspectors in CBI - re

The following deputationists Inspectors presently posted in the Deputation Section of various Branches are proposed to be being considered for absorption as Inspectors in CBI:

S.No.	Name of the Inspo.	Branch where presently posted:
1.	J.K. Mehta	SIC.I Delhi
2.	Biplab Kumar Bagchi	SCB Calcutta
3.	K.M. Das	ACB Guwahati
4.	D.A. Namrata	ACB Mumbai
5.	S.K. Mchapatra	Bhubaneswar
6.	Nepal Singh	SIU.X Delhi
7.	Mohd. Javed Khan	ACB Lucknow
	M.L. Sharma	ACB Calcutta

It is requested that the Integrity Clearance Certificate in respect of the above named Officers may please be furnished to H.O. alongwith a certificate that no DE/FE either pending or contemplated against them.

Please treat it as URGENT.

DR. TAREEM GUIND
(DR. TAREEM GUIND)
ADMINISTRATIVE OFFICER (E)/CBI
H.O.

CBI North Block, New Delhi.

10.A.21021/15/95-AD.I. DATED: 15-1-97

For CBI/CBI/ACB.I/SCB Calcutta/ACB Guwahati/ACB Mumbai/
SIU.X Delhi/ACB Lucknow/ACB Calcutta for Intendancy
or noticed.

ATTESTED
Advocate

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

ANNEXURE:-

Original Application No.392 of 1999

With

✓ Original Application No.181 of 2000

Date of decision: This 11th day of April 2001

The Hon'ble Mr Justice L. Chowdhury, Vice-Chairman

The Hon'ble Mr K.K. Sharma, Administrative Member

O.A.No.392/1999

Shri Ajit Kumar Deb,
Public Prosecutor,
Office of the Central Bureau of Investigation,
Guwahati Branch,
Guwahati, Assam.

O.A.No.181/2000

Shri Krishna Mangal Das,
Inspector of Central Bureau of Investigation,
Office of the Superintendent of Police, CBI,
Guwahati Branch,
Guwahati.

By Advocates Mr B.K. Sharma, Mr S. Sarma and
Mr U.K. Nair.

.....Applicants

- versus -

1. The Union of India, represented by
The Secretary to the Government of India,
Ministry of Home Affairs,
New Delhi.
2. The Director,
Central Bureau of Investigation,
New Delhi.
3. The Deputy Inspector General of Police,
Central Bureau of Investigation,
Guwahati.
4. The Superintendent of Police,
Central Bureau of Investigation,
Guwahati.
5. The State of Arunachal Pradesh, represented by
The Secretary to the Government of Arunachal Pradesh,
Department of Home, Itanagar.
6. The Inspector General of Police,
Arunachal Pradesh,
Itanagar.

.....Respondents

By Advocates Mr B.C. Pathak, Addl. C.G.S.C. and
Mr D.S. Basumatary, Addl. C.G.S.C.

ATTESTED

[Signature]
Advocate

CHOWDHURY, J. (V.C.)

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Both the cases were taken up together for consideration since matters are similar in nature, pertaining to repatriation of deputationist.

2. The applicant in O.A.No.392/1999 is holding a substantive post of Prosecuting Inspector in the Arunachal Pradesh Police. He was sent on deputation as a Public Prosecutor with the Central Bureau of Investigation (CBI) for short and he joined the post on 23.2.1994. According to the applicant option was sought for, for permanent option in the CBI. While things rested at this stage, the applicant coming to know about his repatriation from the CBI, moved the High Court for his protection, by way of an application under Article 226. The application was subsequently withdrawn from the High Court with a view to file the same before this Tribunal. After disposal of the application by the High Court on 17.11.1999, the applicant moved this Tribunal assailing the order of repatriation. The applicant also, amongst others, sought for permanent absorption in the CBI. In his application, the applicant stated about the quality of his service and the concerned authority being impressed, not only extended his period of deputation, but also strongly recommended for absorption of the applicant. The applicant referred to the communication of the concerned Superintendent of Police, CBI, Guwahati addressed to the Deputy Inspector General of Police, CBI, N.E. Region dated 1.6.1998 recommending the case of the applicant for permanent absorption.

The respondents submitted their written statement denying and disputing the claim of the applicant. The respondents stated that the applicant was appointed in the CBI on deputation. After expiry of the deputation period the applicant was repatriated to his permanent post. The applicant was appointed in the CBI as Public Prosecutor on deputation basis on 23.2.1994 for a period of four years from Government of Arunachal Pradesh. His deputation period was extended for one year.

beyond 22.2.1998, i.e. upto 22.2.1999 on his request with the consent of his parent department. The parent department clarified that no further extension of deputation period could be given to the applicant. Meanwhile the applicant while functioning as Public Prosecutor in the CBI, Guwahati Branch on deputation basis applied for the post of Sr Public Prosecutor in the CBI on transfer basis vide his application dated 15.10.1998, which was forwarded to the UPSC, who did not find him suitable for the post.

4. The applicant in O.A.No.181/2000 was holding a substantive post of Sub Inspector in the Arunachal Pradesh Police. He was sent on deputation to the CBI as an Inspector and he was posted in the CBI as Inspector. In 1996 option was called for permanent absorption in the CBI. The applicant exercised his option for absorption in the CBI in the year 1996. While things rested at that stage, the applicant moved the Court against his threatened repatriation. Initially, the applicant moved the High Court and subsequently the application was withdrawn from the High Court and the applicant moved an independent application before this Tribunal by way of the present O.A. The applicant submitted that he had continuously served in the CBI for more than 10 years and he performed his duties to the satisfaction of all concerned. The applicant stated and contended that the respondents allowed the applicant to remain on deputation for long ten years and by his continuance in the post he has attained the status of a permanent employee. Therefore, according to the applicant, the question of repatriating him to his parent department did not arise.

5. The respondents contested the claim of the applicant and submitted their written statement. In the written statement it was stated that the applicant joined the CBI on 7.5.1990 as Inspector of Police on deputation from the State of Arunachal Pradesh. His posting as Inspector in the CBI was made by giving one step promotion from his original post of Sub Inspector in his parent department. On completion of his deputation, the matter of repatriation was taken up with the competent authority and the competent authority vide communication dated 30.12.1998 approved the repatriation of the applicant. According

to.....

to the respondents the applicant was relieved on 7.1.1999, but in view of the order of the High Court he was allowed to continue. The respondents stated about the extension of the deputation period for one year from 31.12.1993 to 31.12.1994. The respondents also stated about the process of absorption of Inspector in the department from time to time. The case of the applicant could not be considered as he did not come within the zone of consideration. According to the respondents an essential qualification for absorption in the CBI as Inspector is Bachelor Degree from a recognised University. Since the applicant was not a graduate his case was not considered.

6. In both the applications the issue pertains to the legitimacy of the order of repatriation. Both the applicants are, admittedly, deputationists and they hold substantive posts in the parent department. A person while holding the post on deputation, he holds the post outside the parent department. As a matter of law, legally, a deputationist has no right to continue or claim absorption in the borrowing department unless his absorption is covered by any statutory rules. A deputationist is liable to be repatriated to his parent department on the expiry of the deputation period. Long and uninterrupted continuance of the deputation period cannot be a ground for resisting repatriation. The legal position is enunciated by the Supreme Court in Ratilal B. Soni and others vs. State of Gujarat and others, reported in 1990 (Supp) SCC 243, State of Punjab and others vs. Inder Singh and others, reported in (1997) 8 SCC 372 and Kunal Nanda vs. Union of India and another, reported in (2000) 5 SCC 362.

7. For the foregoing reasons we do not find any merit in this application. The application is accordingly dismissed and the interim orders dated 30.11.1999 in O.A.No.392/1999 and 5.6.2000 in O.A. No.181/2000 stand vacated. The dismissal of the applications shall, however, not preclude the respondents from considering the case of the applicants for their absorption as per law, if not already considered.

No order as to costs;

Sd/ VICE CHAIRMAN Guwahati Bench, Guwahati

Sd/ MEMBER (Adm) *প্ৰিয়া প্ৰিয়া*

Section Officer (J)

অসমীয়া অধিবৰ্ষী প্ৰাদৰ্শিক বৰাম্বাৰ
Central Administrative Tribunal

কেন্দ্ৰীয় প্ৰাদৰ্শিক বৰাম্বাৰ

Guwahati Bench, Guwahati

অসমীয়া প্ৰাদৰ্শিক, গুৱাহাটী

০১/০৫/২০০১

*Certified to be true Copy
প্ৰতিফলিত পৰিপৰা*

*Warran্ট
01/05/2001*

- 23 -

ANNEXURE : - 111

Ref. No. 21021/5.399-AD.1

Central Bureau of Investigation

Government of India,

Block No-3, 4th Floor,

Central Complex, Lodhi Road,

Delhi-110003.

No.

29/11/1999

CIRCULAR

The matter of deputation of Inspectors of Police and their absorption in CBI has been reviewed in Head Office in view of existing Recruitment Rules and following instructions are issued.

2. Inspectors of Police, who come on deputation, do not have any inherent right of absorption. The discretion to absorb them rests solely with the CBI.
3. Inspectors of Police can be taken on deputation in the CBI under "Deputation quota" for a period of 5 years extendable upto a maximum period of 10 years.
4. Inspectors of Police who have completed maximum deputation period of 10 years, if not considered suitable for absorption, will be repatriated to their parent state/cadre.
5. Branch-SsP will consider the requests of permanent absorption of Inspectors of Police only after they have served the CBI for at least four years & subject to fulfillment of conditions as laid down in following paragraphs.
6. The willing candidates will be considered & recommended for permanent absorption by a committee in Head Office duly constituted by the CBI.
7. The following qualifications are necessary to recommend the cases of Inspectors of Police for absorption :-

ATTESTED

nominated by SSC after passing the written test and expiring date conducted by SSC/N.I.C. thati.

contd... 2/..

46-A
68
-24-

36

Essential Qualifications

- a) Bachelor's Degree from a recognized University or equivalent standard with 3 years regular service in States/CPOs.
or
Matriculation with minimum 10 years of regular service in States/CPOs.
- b) Minimum experience of 1 years service in CBI
- c) No Objection Certificate from parent Organization /Department
- d) Certificate of no punishment during deputation tenure in CBI and clearance from vigilance angle.
- e) An undertaking from Inspectors of Police to accept transfer to any branch of CBI, as a condition of service.
- f) Consistently good service record.

3. The willing and eligible Inspectors of Police may send their willingness to Head Office as per the proforma enclosed through their concerned Branch Office/Regional DISG so as to reach HO by December 10, 1999.

8. This issues with approval of the DCBI.

22/11/99
VIVEK DUBE

DEPUTY DIRECTOR (ADMN.)
CBI : NEW DELHI

Copy

- 1. PS to Director, CBI
- 2. PS to SDCBI, New Delhi
- 3. Sr. PAs to All Joint Directors, CBI
- 4. All DISG, CBT, DD(Coord.)
- 5. All SSP, CBI
- 6. AIG(P)/AD(Interpol)/CBI New Delhi
- 7. AO(Estt.)/SP(HQ,rs.)/CBI New Delhi
- 8. CBI Control Room/CBI

nominated by SSC after passing the written test and typing test conducted by SSC/NER/Guahati.

contd... 2/-

25
ANNEXURE :—

SPADADP/2001

MOSI IMMEDIATE

/A.21021/1/2001 (PART)

CENTRAL BUREAU OF INVESTIGATION

Government of India

Block No. 3, 11th Floor,

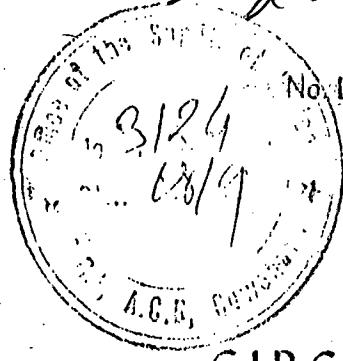
CGO Complex, Lodhi Road,

New Delhi - 110 003

Dated :—

13/9/2001.

CIRCULAR



31

In continuation to Head Office Circular No. DPAD12000/691/A.21021/1/2001 dated 20.02.2001 regarding absorption of deputationist Inspectors in the CBI it has been decided to call for a fresh proposal (in Annexures A, B, C & D) in respect of eligible deputationist Inspectors. It has been decided that from now onwards the absorption of deputationist Inspectors in the CBI will be considered twice during their maximum deputation tenure of ten years and in two slots, the first between the 4th and 5th year and the second in the 9th and 10th year of their deputation tenure. In view of this, branch SsP are directed to send their recommendations in the prescribed proforma to CBI, HO so as to reach Head Office by 15.10.2001 positively. The recommendations may be routed through the respective Regional DisG and Zonal Jt. Directors concerned. The branch SsP may not write for "NOC" from the parent departments of the officers themselves on the basis of this circular. A reference for NOC will be made by the Head Office only in cases which are approved for absorption by the Screening Committee constituted for the purpose.

2. Inspectors, who have come on deputation to the CBI, do not have any inherent right of absorption. The discretion to absorb them rests solely with the CBI. Therefore, the branch SsP should recommend only the deserving cases whose continuance in the CBI will be useful to the Organization in the long run. A recommendation may not be sent in a routine manner.

Eligibility Conditions for being considered for absorption in the CBI :

3 (i) Those Insprs. who have put in four years of regular service in the CBI but will not be completing five years of their deputation tenure in the CBI as on 31.10.2001

(ii) Those Inspsr. who have completed nine years of their deputation tenure in the CBI but will not be completing 10 years of the maximum deputation tenure as on 31.10.2001 provided they have not

ATTESTED
Advocates

appeared before the screening committee constituted for the purpose for interview between 9 & 10 years of their deputation tenure earlier.

(iii) Those Inspectors who have earlier been interviewed by the Screening Committee for absorption in 2000 and 2001 but have not been considered suitable for absorption will also be eligible provided they have now completed 9 years of their deputation tenure in the CBI and will not be completing 10 years as on 31.10.2001

4. It may be brought to the notice of Inspectors that their seniority on absorption will be determined in accordance with the instructions contained in DP&T letter No. 22020/7/80-Estt (D) dated 29.05.1986 (modified vide DP&T O.M. No. 20011/1/2000-Estt (D) dt. 27.3.2001) and as amended from time to time. An undertaking to this effect may be obtained in Annexure "B" & declaration in Annexure "C" from the Inspector applying for absorption. The details of rewards/Commendation Certificates earned by the deputationist Inspectors during last four years, as recorded in the Service Book, be furnished in the pro forma in Annexure "D".

5. The suitability of the willing candidates for permanent absorption in the CBI will be assessed by the Screening Committee duly constituted by DCBI.

6. The following qualifications are necessary for recommending the cases of Inspectors for absorption:

Essential Qualification :-

- (a) Bachelor's Degree from a recognized University or equivalent standard with 3 years regular service in States/CPOs,
OR
- (b) Matriculation with minimum 10 years of regular service.
- (c) Minimum experience of 4 years service in CBI.
- (d) No Objection Certificate from parent Organization/Department.
- (e) Certificate of no punishment during deputation tenure in CBI and clearance from vigilance angle.
- (f) An undertaking from Inspectors to accept transfer to any branch of the CBI, as a condition of service.
- (g) Consistently good service record.

-27-

It may be ensured that all such proposals of deputationists and eligible Inspectors, duly completed in all respects in the enclosed proforma 'A' 'B' 'C' & 'D' may be submitted to their Controlling Officers/DIG/ID latest by 30.9.2001. The Controlling Officers/DIG/ID may kindly ensure that the proposals are recommended and forwarded in original in time to reach HO latest by 15.10.2001. Incomplete proposals and proposals received in the HO after the prescribed date, will not be entertained on any ground. The proposals, which are not recommended for any reasons may not be forwarded to the HO.

This issues with the approval of Director/CBI.


 (VIVEK DUBEY)
 DEPUTY DIRECTOR (Adm.)
 CBI/NEW DELHI

Encls. As above.

Copy to :-

1. PS to Director, CBI.
2. PS to Special Directors, CBI.
3. PS to Additional Directors, CBI.
4. Sr. PAs to All Joint Directors, CBI.
5. All DIsG, CBI, DD (Coord.)
6. All SsP, CBI.
7. AIG (P) / AD (Interpol) / AD (Co) / DPO / CBI / New Delhi.
8. AO (Estt.) / AO (A) / SP (HQrs.) / CBI / New Delhi.
9. CBI / Head Office / Control Room / CBI.
10. Notice Board (Block No. 3 & 4)

WILLINGNESS FOR ABSORPTION IN CBI

I express my unconditional willingness for absorption in CBI.

2. I have understood the rules of seniority as laid down in DP&T letter No. 22020/7/80-Estt (D) dated 29th May, 1986 (modified vide DP&T O.M. No 20011/1/2000-Estt (D) dt. 27.3.2001) with regard to the fixation of seniority and as amended from time to time.

3. I fully understand that absorption in CBI entails All India liability for transfer anywhere in India and I accept this as a condition of service.

(NAME IN BLOCK LETTERS)

Dated:

Signature

PRO FORMA

1	Name of the officer	
2	Father's Name	
3	Date of Birth	
4	Education qualification	
5	Name of the parent deptt.	
6	Date of enlistment in parent deptt. with rank	
7	Date of joining in CBI with rank	
8	Present rank in CBI with date	
9	Present rank in parent deptt. with date	
10	Rank in his parent department with date before coming on deputation to CBI	
11	Present place of posting	
12	Whether ST/SC/OBC	
13	State to which belongs	
14	Deputation period sanctioned by the parent department upto	
15	Whether suspended or any disciplinary proceedings initiated during the deputation tenure in CBI (Integrity Certificate to be enclosed)	
16	Specialization, if any	
17	Details of outstanding work done by him in CBI	
18	Any other point relevant to the case not covered by above points	
19	Recommendations of the sponsoring authority	

Signature of the sponsoring authority

Supdt. of Police/CBI/
(Name with Seal)

Recommendations of :

Regional DIG/CBI/

(Name with Seal)

Regional JD/ CBI/

(Name with Seal)

-30-

ANNEXURE B

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DETAILS OF REWARDS AND COMMENDATION CERTIFICATES

Year	Total No. of rewards earned during the year	Total Amount of Reward	Total No. of Commendation Certificates earned during the year
1997			
1998			
1999			
2000			

Signature of the sponsoring authority

Supdt. of Police/CB/ /
(Name with Seal)

7..

DECLARATION

1. I am working as _____ in the CBI on deputation from _____ is willing to be absorbed in officiating capacity in the said rank of _____ in the CBI.

2. I agree that the lien held by me on the post of _____ in my parent department in the office of _____ may be terminated from the date of my confirmation in the CBI.

3. I agree that for other service matters I shall be governed by the Rules applicable to departmental officers of my rank at my place of posting and that I shall accept the seniority as may be assigned to me on my absorption.

4. I have carefully understood that my confirmation along with other departmental officers would be considered in my turn according to seniority assigned to me subject to fulfillment of other conditions.

5. I am willing to serve anywhere in India.

Signature

Name & Date

30
ANNEXURE :— ✓

- 32 -

Advance Copy

FAX No.CH/4360532

4364130

To

The Director,
C.B.I. Block No.3,
C.G.O. Complex, Lodhi Road,
New Delhi 110003.
(Through Proper Channel)

Sub:- Absorption in C.B.I. Organisation.

Ref:- Judgment and order dated 03.4.2001
passed in O.A.No.181/2000.

Sir,

With reference to the above, I with due reference and profound submission beg to state that the Hon'ble Tribunal in the above mentioned Judgement although has not issued any mandamus, but has issued a direction for consideration of my case for absorption in C.B.I. Organisation. In this connection CBI's circular for absorption Dtd.7/12/97, 25.11.99 and 26.4.2000 may be referred to in terms of which my case for absorption in the C.B.I. is required to be considered. (Copies of the Circulars are annexed herewith for your ready reference).

Should your Honour be graciously pleased to consider my case for absorption in term of the said Circulars and as directed by the Hon'ble Tribunal, I shall remain bound to your Honour in deep Gratitude.

Yours faithfully,

Sd/-

(K.M.Das)

02/5/2001.

Copy to:-

1. The D.D.(Admn), CBI, New Delhi.
2. CBI, East Zone, Calcutta.

ATTESTED


Advocate

ANNEXURE : - *33*

- 33 -

33

FAX MESSAGE

TO :- 1. SP/CBI/ACB/GUWAHATI
2. SP/CBI/ACB/SILCHAR
FROM :- ADMINISTRATIVE OFFICER (E)/CBI/NEW DELHI

NO. DPAD12001/ 5392 /A. 20014/1221/96 DATED :- 13.12.2001

REFER YOUR FAX MESSAGE NO. 3/36/97/6608 DATED 6.12.2001 (.)
TRANSFER OF ONE POST OF INSPECTOR FROM SILCHAR BRANCH TO
GUWAHATI BRANCH UPTO 31.12.2001 TO CONTINUE SHRI K.M.DAS,
INSPECTOR IN THE CBI HAS BEEN APPROVED BY THE COMPETENT
AUTHORITY (.) HE MAY BE RELIEVED ON REPATRIATION TO HIS PARENT
DEPARTMENT ON 31.12.2001 POSITIVELY UNDER INTIMATION TO HEAD
OFFICE (.) THIS ISSUES WITH THE APPROVAL OF JD(A)/CBI (.)

Dr M. T. S.
ADMINISTRATIVE OFFICER (E)
CBI/NEW DELHI

HA
*2
18/12/2001*
Copy by post in confirmation to :-

1. SP/CBI/ACB/Guwaahati.
2. SP/CBI/ACB/Silchar.

166
pleth
18/12/01 P.T. 5745

ATTESTED
[Signature]
Advocate

ANNEXURE :— *VL*

32 — Constitu

40

TO : DY DIRECTOR (ADMN), CBI, NEW DELHI(.)
INFO : DIG, CBI, NER, GUWAHATI(.)
FM : SP, CBI, ACB, GUWAHATI(.)

NO : 3/36/97/6.9/10

Date: 24/12/01

KINDLY REFER TO FAX MESSAGE NO DPAD.I 2001/5392/A/2001A/1241/06 DATED 10/12/2001 REQUESTING REAPPPOINTMENT OF SH K M DAS, INSPECTOR ON 31/12/2001(.) 1(ONE) MONTH TIME WAS SOUGHT CONSIDERING THE FACT THAT INVESTIGATION OF CASE NO RC6(B)/97-SHG, WHICH RELATES TO THE MURDER OF LATE R K SINGH, THE THEN SP, TINSUKIA, THE INVESTIGATION OF WHICH IS PASSING THROUGH A CRUCIAL STAGE, WILL BE COMPLETED(.) HOWEVER, IN VIEW OF THE ARREST OF ONE OF THE ACCUSED PERSONS, WHO HAS TO BE PRODUCED BEFORE THE COURT OF SPL. JUDICIAL MAGISTRATE, GUWAHATI UNDER TRIBHUVAN AUTHORITY (BIRINGUWAHATI HARBOR MELTAMP) AND THEREAFTER TAKEN ON POLICE COMMAND FOR IMPRISONMENT, THE PRESENCE OF THE I.O. (SH K M DAS), WHO HAS BEEN HANDLING THIS CASE FROM THE VERY BEGINNING IS ESSENTIAL FOR A FURTHER PERIOD OF ONE MONTH(.)

IN VIEW OF THE ABOVE, IT IS REQUESTED THAT SH K M DAS, INSPECTOR MAY KINDLY BE ALLOWED TO BE RETAINED IN THE BRANCH FOR ANOTHER PERIOD OF ONE MONTH i.e. UPTO 31/01/02 ON WHICH DATE HE WILL BE RELIEVED WITHOUT FAIL(.)

(NARAYAN JHA)
Supt. of Police, CBI
ACB, Ghy,

ATTESTED
Nader
Advocate

down town hospital ltd.

G. S. ROAD, DISPUR, GUWAHATI - 781 006, ASSAM (INDIA)
 PH.: 332741, 336906, 331003, 330695, 336911, 330659; FAX : (0361) 331824
 E-Mail: dutta2@sancharnet.in

DEPARTMENT OF RADIOLOGY

Date : 12/08/2001

SERIAL NUMBER : 11

PATIENT NAME : MRS S DAS

SEX : FEMALE

AGE : 42.00

REF BY : DR J BHATTACHARJEE

WARD/CABIN :

FILM NO. : OPD/A-11

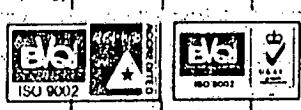
CHEST A.P VIEW

- Lung fields appear clear. Heart and aortic outlines are within normal limits.
- The fusiform opacities in the left lower zone appear to be artefacts.
- The round opacities in the left chest wall are coins.
- A comminuted fracture is seen in the middle third of the left clavicle.

Radiologist (s) :

DR.GAZI G. AHMED
 DMRD & DMRT (LIVERPOOL), FRCR (LONDON), FICR
 HONY. VISITING SENIOR CONSULTANT

DR.D.PATHAK,MD DR.(MRS.) P DAS DR. D.K.ROY,MD, DMRD DR G.K.KALITA, MD
 CONSULTANT CONSULTANT HONY, VISITING CONSULTANT CONSULTANT



ATTESTED
 M. K. DAS
 ADVOCATE

down town hospital ltd.

G. S. ROAD, DISPUR, GUWAHATI - 781 006, ASSAM (INDIA),
PH.: 332741, 336906, 331003, 330695, 336911, 330659; FAX : (0361) 331824
E-Mail: dutta2@sancharnet.in

DISCHARGE CERTIFICATE

Patient's Name : Mrs Arunima Das

Age : 42 Yrs Sex : Female

Patient Number : 16537 Date of Admission : 12/08/2001 Date of Discharge : 14/08/2001

O.Patient Number :

Father/Hus/C/o :
Address : MR.KRISHNA M.DAS
PANJABARI,BHAGARBURI GHY
ASSAM

1. SUCRAL SUSPn
sig : 2 tsf three times daily.
2. TAB SUMO
sig : 1 tab twice daily after food.
3. SUPAXIN 200 mg
sig : 1 tab twice daily x 5 days.

*** Normal diet.
*** To keep the sling for 3 weeks.
*** Check-up after 6 weeks.

Report Back on :

Signature :

Signature :

DR.W.ISLAM
Consultant
Date :

R. M. O.
Date :

Operator: J.H.D.SINGH



32-1

down town hospital ltd.

G. S. ROAD, DISPUR, GUWAHATI - 781 006, ASSAM (INDIA)
PH.: 332741, 336906, 331003, 330695, 336911, 330659; FAX : (0361) 331824
E-Mail: dutta2@sancharnet.in

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O. Patient Number :

Father/Hus/C/o : Father/Hus/C/o
Address : MR.KRISHNA M.DAS
PANJABARI, BHAGARBURI GHY
ASSAM

Summary Prepared By : DR.W.ISLAM

Consultant(s) : DR.W.ISLAM
DR.I.BHARALI

Case Summary :

--- The patient came to A & E with multiple injury. Specially chest and scalp.
No H/O unconscious
No H/O vomiting.

O/E : Scalp haematoma about 4 cm present

Clavicle left

Tenderness chest specially left side.

Small multiple Abrasion over the limb.

Investigations :
Enclosed with.

Diagnosis : # Clavicle (L) with scalp haematoma following RTA.

Treatment : Conservative.

Condition at Discharge :

Advice : Rx :



Contd.....

-38-

Name: Mrs. A. Bardaloi Das. Patient No: 15.
 Age: 45 yrs. Sex: F Date: 4.7.01.
 Part of Examination: Both clavicle (AP).
 Referred by: Dr. A.C. Bardalai.

RADIOGRAPH REPORTRIGHT SHOULDER

- Dislocation of right acromio clavicular joint with upward displacement of clavicle.

LEFT SHOULDER

- No obvious bony pathology seen.
- Cartilage space and articular margins are normal.
- Soft tissue shadows are normal.

Hony. Consultant.

Dr. D. J. KONGER M. D.
Hony. RadiologistDr. M. Sharma M. D.
Radiologist

DR

Dr. R. N. Chakravarty, MBBS, D. ORTH, MS.

CONSULTING ORTHOPAEDIC SURGEON
DANISH ROAD, PANBAZAR
GUWAHATI-781001

39 - MEDICAL CERTIFICATE

Regd. No., 3862

Date : 10. 9. 2001

(Assam Medical Council)

This is to certify that.....Mr. Ananya Bordoloi DCS
is/has been under my treatment for.....Fracture 7 (4) clavicle.....since
from.....10. 7. 2001.....Advised rest from.....11. 9. 2001.....
to.....30. 9. 2001.....
bandaged

Dr. R. N. Chakravarty

M.B.B.S. D. ORTH.M.S

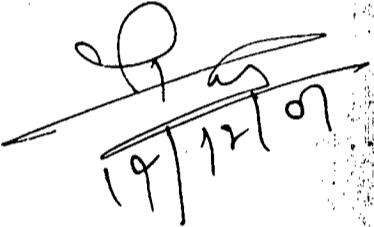
Orthopaedic Surgeon

Danish Road

Panbazar, Guwahati-1

Ph : 544391

certified that Mr. Bidyut S. S.
under my treatment with a
diagnosis of paranoid
schizophrenia for last 2 years.


19/12/09

41

গুৱাহাটী মানসিক চিকিৎসালয়
পাঞ্জাবাৰী, গুৱাহাটী-৭৮১০৩৭
ফোন : ৩৩৫৫৮৮

নির্দেশ :

- মানসিক ৰোগসমূহ চিকিৎসাকাল দীঘনীয়া। সেৱে আপোনাক ব্যৱস্থাপত্ৰ ন বহীৰ আকৰ্ত্তন দিয়া হৈছে। এইখন স্বতন্ত্ৰে বাখিৰ আৰু প্ৰতিবাৰ আহোতে লগত আনিব।
- ঔষধৰ পৰিমাণ নিজে কৰ্ম-বেছি নকৰিব।
- নিৰ্দিষ্ট দিনত আহিবলৈ চেষ্টা কৰিব। আহিব নোৱাৰিলৈ ঔষধ বন্ধ নকৰি ধৰি ধানিব। হঠাতে ঔষধ বন্ধ কৰিলৈ বোগ বচাৰ সভাৱনা থাকে।
- প্ৰায়ৰোৱা ঔষধৰে কৰ্ম-বেছি পৰিমাণে পাষ্ঠক্রিয়া (Side effect) থাকে। ইয়াৰ প্ৰায়ৰোৱেই বিশেষ চিন্তা কৰিবলগীয়া নহয়। ঔষধ খাই কিমা অসুবিধা পালে ঔষধ বন্ধ নকৰি চিকিৎসকৰ জনোৱ।
- এই ঔষধৰোৱে গাড়ী-মটৰ আৰু মেছিন আদি চলোৱাৰ ক্ৰমতা কমায়। ঔষধ খাই টোপনিৰ ভাৱ হ'লৈ গাড়ী-মটৰ বা মেছিন নচলাৰ।
- এই ঔষধৰোৱৰ লগত মদ বা আন মাদক হ্ৰস্ব নাথিৰ।
- ঔষধৰোৱ অভিভাৱকৰ তত্ত্বাবধানত বাহিৰ।
- ৰোগী চিকিৎসালয়লৈ আহিব নোৱাৰিলৈ অভিভাৱকেই আহিব।

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GUWAHATI PSYCHIATRIC HOSPITAL

PANJABARI
Guwahati-781037
Ph. : 335588

Dr. Pankaj Lochan Sarma
MD (Nimhans) DPM (Raṇchi)
Consultant Psychiatrist

Regd. No. 0704
Name. Mr. Bidyut Das
Age. 26 years Gender. M
Address.
Village. Parjabans
P.O. Guwahati-37
District.
Phone No. 331457

ATTESTED

AVOCATE'S PRESCRIPTIONS

Consultation Timings : 10 am. to 1 pm, 5 pm to 6 pm.
NO CONSULTATION ON SUNDAY

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INSTRUCTIONS

Do not increase or decrease your dose without consulting your doctor.

Please come for follow-up on the specified date. If you miss the appointment please continue the medicine. Sudden stoppage of medicine may worsen the patient's condition.

Side effects occur to some degree, with all medication. They are usually not serious and do not occur in all individuals. They may sometimes occur before beneficial effects of the medication are noticed. If side effect continues, speak to the doctor about appropriate treatment.

This drug may impair the mental and physical abilities required for driving of car or operating machinery. Avoid these activities if you feel drowsy or slowed down.

These drugs may increase the effect of alcohol making you more sleepy, dizzy and light-headed.

These drugs may interact with medication prescribed by physician and dentist, so let him/her know the name of the drugs you are taking.

Keep the medicine in safe custody and administer them under supervision. Keep all medication out of reach of children.

Treatment of this illness takes long time. So we are providing you this prescription booklet. Keep it carefully and bring it in your next visit.

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15 days.

28/6/2011